

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

O.A No.329/99

Date of order: 10.8.2000

Sita Ram Meena, S/o Sh.Panchu Ram Meena, R/o Phunthalal Sarpanch  
ki Dhani, Bassi, Distt.Jaipur.

...Applicant.

Vs.

1. Union of India through Secretary to the Govt of India, Mini. of Home Affairs, New Delhi.
2. Regional Director, Northern Region, Govt. of India, Staff Selection Commission, Block No.12, Lodi Road, New Delhi.

...Respondents.

Mr.P.N.Jati - Counsel for applicant

Mr.S.S.Hasan - Counsel for respondents.

CORAM:

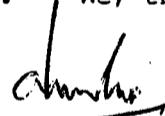
Hon'ble Mr.S.K.Agarwal, Judicial Member

Hon'ble Mr.N.P.Nawani, Administrative Member.

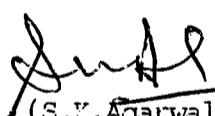
PER HON'BLE MR.S.K.AGARWAL, JUDICIAL MEMBER.

In this Original Application, the applicant makes a prayer to direct the respondents to provide him job as early as possible with all consequential benefits.

2. In the reply to the O.A it is made clear that the applicant was given offer of appointment vide letter dated 6.9.99 and in pursuance of that offer of appointment, the applicant has already been joined the post on 15.9.99.
3. In view of the clear cut reply filed by the respondents, the grievance of the applicant has already been redressed.
4. We, therefore, dismiss the O.A as having become infructuous.

  
(N.P.Nawani)

Member (A).

  
(S.K.Agarwal)

Member (J).